

NATIONAL COMPANY LAW APPELLATE TRIBUNAL, NEW DELHI

Company Appeal (AT) (Insolvency) No. 943 of 2020

IN THE MATTER OF:

Pitti Coal Company

....Appellant

Vs

Mahalaxmi Continental Ltd. & Ors.

....Respondents

Present:

**For Appellant: Mr. Ashish Chauhan and Mr. Kushagra Bansal,
Advocates.**

**For Respondents: Mr. Tanmay Thomas and Mr. Anand Varma,
Advocates.**

O R D E R
(Through Virtual Mode)

10.12.2020: Mr. Tanmay Thomas, Advocate representing Respondents undertakes to file reply affidavits alongwith his vakalatnama within three weeks. Rejoinder thereto, if any, may be filed by the Appellant within two weeks thereof.

Learned counsel for the parties may file their short written submissions, not exceeding three pages, together with the compilation of relevant judgment alongwith their pleadings.

List the matter 'for admission (after notice)' before Court No. II on **19th January, 2021.**

[Justice Bansi Lal Bhat]
Acting Chairperson

[Dr. Ashok Kumar Mishra]
Member (Technical)

[Shreesha Merla]
Member (Technical)

am/gc